

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(22)

OA.No.142 of 1997

Dated New Delhi, this 21st day of January, 1997.

HON'BLE MR JUSTICE B. C. SAKSENA, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Ex. H. C. (DVR) Uday Bhan
S/o Shri Ram Kishan
R/o H. No.822
Vill. & P.O. Kapasera
NEW DELHI-37

... Applicant

By Advocate: Shri Shankar Raju

Versus

1. Union of India
Through its Secretary
Ministry of Home Affairs
North Block
NEW DELHI.
2. Commissioner of Police
P.H.Q., M.S.O. Building
NEW DELHI.
3. Sr. Addl. Commissioner of Police(AP&T)
P.H.Q., M.S.O. Building
NEW DELHI.
4. Deputy Commissioner of Police
6th Bn., D.A.P., N.P.L.
DELHI.

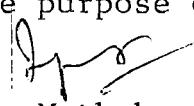
... Respondents

O R D E R (oral)

Mr Justice B. C. Saksena, Acting Chairman

The learned counsel for the applicant states before us that during the pendency of the OA a revision filed by the applicant against the departmental appellate order had already been decided. With a view to file a consolidated OA, the learned counsel has sought permission to withdraw the present OA, which is granted and the OA stands disposed of accordingly.

Registry is directed to return to the applicant the copies of the OA which were filed for the purpose of service on the respondents.


(K. Muthukumar)
Member(A)


(B. C. Saksena)
Acting Chairman